

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. ST/42517/2018

WITH

APPEAL No. ST/42518/2018

(Arising out of Order-in-Appeal No.240 & 241/2018 dated 09.10.2018 passed by the Commissioner of GST & Central Excise (Appeals), Coimbatore).

1. Ms. Kavitha Shreegopal Rander Appellant

2. Ms. Shreekantha Rander
Old No. 115 (New No. 84)
Bashyakaralu Road,
R.S. Puram, Coimbatore-641 018.

Vs.

The Commissioner of CGST & CE (Appeals) Respondent
6/7 A.T.D. Street,
Race Course Road,
Coimbatore-641 018.

APPEARANCE

FOR APPELLANT : P. Saravana Selvi, Advocate
FOR RESPONDENT : Shri S. Balakumar, AC (AR)

CORAM

Hon'ble MS. SULEKHA BEEVI C.S., MEMBER JUDICIAL
Hon'ble Shri VASA SESHAGIRI RAO, MEMBER TECHNICAL

Date of Hearing: **31.01.2023**
Date of Decision: **31.01.2023**

FINAL ORDER No. 40024-40025/2023

Order : Per Hon'ble Ms. Sulekha Beevi C.S.

It is submitted on behalf of the appellant that the appellant has opted for the benefit of the scheme under

SVLDR. The learned AR Shri S. Balakumar submitted that the matter has been settled as per the scheme.

2. Taking note of the submissions made by the learned Counsel for the appellant, the appeals are dismissed.

(Order dictated and pronounced in the Open Court)

**(SULEKHA BEEVI C.S.)
MEMBER JUDICIAL**

**(VASA SESHAGIRI RAO)
MEMBER TECHNICAL**

BB

